

(xix) The Fourteenth Amendment of 1971 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. G.S.R. 1502 in Gazette of India dated the 9th October, 1971.

(xx) The Indian Administrative Service (Fixation of Cadre Strength) Thirteenth Amendment Regulations, 1971, published in Notification No. G.S.R. 1503 in Gazette of India dated the 9th October, 1971.

(xxi) The Indian Forest Service (Probation) Amendment Rules, 1971, published in Notification No. G.S.R. 1504 in Gazette of India dated the 9th October, 1971. [Placed in Library. See No. LT-994/71]

(2) A copy of Notification No. S.O. 2843 (Hindi and English versions) published in Gazette of India dated the 24th July, 1971, under sub-section (3) of section 141 of the Border Security Force Act, 1968. [Placed in Library. See No. LT-995/71]

#### TRACTORS (DISTRIBUTION AND SALE) CONTROL ORDER 1971

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI GHANSHYAM OZA) : I beg to lay on the Table a copy of the Tractors (Distribution and Sale) Control Order, 1971 (Hindi and English version) published in Notification No. S.O. 3258 in Gazette of India dated the 1st September, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-996/71]

#### NOTIFICATION UNDER SALARIES AND ALLOWANCES OF MINISTERS, ACT AND CITIZENSHIP ACT

SHRI F.H. MOHSIN : On behalf of SHRI K.C. PANT, I beg to lay on the Table—

(1) 'A copy of the Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1109A in Gazette of India dated the 30th July, 1971, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952. [Placed in Library. See No. LT-997/71]

(2) A copy of the Citizenship (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1347 in Gazette of India dated the 18th September, 1971, under sub-section (4) of section 18 of the Citizenship Act, 1955 [Placed in Library. See No. LT-998/71]

#### BOMBAY CINEMA (GUJARAT FIRST AMENDMENT) RULES

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHY) : I beg to re-lay on the Table a copy of the Bombay Cinema (Gujarat First Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. GH/G/63/BCR-3270/7291-A in Gujarat Government Gazette dated the 1st May, 1971, under sub-section (5) of section 9 of the Bombay Cinemas (Regulation) Act, 1953, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT-699/71]

#### REVIEW AND REPORT ETC. OF NATIONAL SMALL INDUSTRIES CORPORATION LTD., NEW DELHI.

औद्योगिक विकास कन्साल्टन्ट में उपस्थिति (श्री सिद्धेश्वर प्रसाद) : अध्यक्ष महोदय में कम्पनी अधिनियम 1956 की धारा 61 के अन्तर्गत निम्नलिखित पत्रों (हिन्दी तथा अंग्रेजी संस्करण) की एक एक प्रति, समा-सेटल पर रखता हूँ :

(1) राष्ट्रीय लघु उद्योग विभाग विनि-  
टेक, नई दिल्ली, के पूर्व 1969-

[श्री सिद्धेश्वर प्रसाद]

70 के कार्य की सरकार द्वारा समीक्षा ।

- (2) राष्ट्रीय लघु उद्योग निगम लिमिटेड नई दिल्ली का वर्ष 1969-70 का वार्षिक प्रतिवेदन तथा लेखा-परीक्षित लेखे और उन पर नियंत्रक और महालेखा-परीक्षक की टिप्पणिया ।

[Placed in Library. See No. LT-999/71]

12.35 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS  
(SIXTH REOPRT)

श्री यमुना प्रसाद माडल (समस्तीपुर) :

अध्यक्ष होदय में गैर सरकारी सदस्यों के विधेयको तथा सकलपो सम्बन्धी समिति का छठा प्रतिवेदन प्रस्तुत करता हू ।

ESTIMATES COMMITTEE

SEVENTH, EIGHTH AND NINTH REPORTS

SHRI K N. TIWARY (Bettiah) : I beg to present the following reports of the Estimates Committee :—

- (1) Seventh Report regarding action taken by Government on the recommendations contained in the Hundred and Twenty-second Report of the Estimates Committee on the Ministry of Parliamentary Affairs, Shipping and Transport—Border Roads.
- (2) Eighth Report regarding action taken by Government on the recommendations contained in the Hundred and Twenty-eighth Report of the Estimates Committee on the Ministry of Home Affairs—Union Territory of Andaman and Nicobar Islands.

- (3) Ninth Report regarding action taken by Government on the recommendations contained in the Hundred and Thirty-first Report of the Estimates Committee on the Ministry of Home Transfer of Budget Provision for certain itemes of expenditure.

12.36 hrs.

PUBLIC ACCOUNTS COMMITTEE

TWELFTH AND THIRTEENTH REPORTS

SHRI SEZHIYAN (Kumbakoran) : I beg to present the following Reports of the Public Accounts Committee :—

- (1) Twelfth Report regarding action taken by Government on the recommendations contained in their Hundred and Twenty first Report (Fourth Lok Sabha) relating to Charitable and Religious Trusts.
- (2) Thirteenth Report regarding to action taken by Government on the recommendations contained in their Hundred and Seventh Report(Fourth Lok Sabha) on Audit Report (Civil) 1969, relating to Ministries of Home Affairs, External Affairs and Department of Parliamentary Affairs.

MOTION RE. REPORT OF JOINT ON COMMITTEE AMENDMENTS TO ELECTION LAW

SHRI JAGANNATH RAO (Chattrpur): I beg to move the following :

“That this House do further extend the time for the presentation of the Report of the Joint Committee on amendments to Election Law upto the 15th December, 1971.”

MR. SPEAKER : The question is : “That this House do further extend the time for the presentation of the Report of the Joint Committee on amendments to Election Law upto the 15th December, 1971.”

*The motion was adopted.*